

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

New Delhi, the 21st October, 1975.

NOTIFICATION
INCOME TAX

No.1136(F.No.404/94/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri M. Veeraswamy who is a Gazetted Officer of the Central Government to exercise the powers of Tax Recovery Officer under the said Act.

2. This notification shall come into force with effect from the date Shri M.Veeraswamy takes over as Tax Recovery Officer.

Sd/-

(V.P. Mittal)

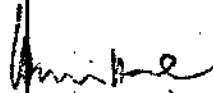
Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No.1136(F.No.404/94/75-ITCC)

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6. The Accountant General, Tamil Nadu, Madras.
7. Shri P.R. Ramchandani, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
8. Bulletin Section (3 copies).
9. Guard File.
10. The Commissioner of Income-tax, Tamil Nadu, Madras.


(V.P. MITTAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA